

ASSAM ACT XIII OF 1976

(Received the assent of the Governor on 13th September 1976)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1976

An Act

further to amend the Assam Contingency Fund Act, 1950.

Preamble.

Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, hereinafter called the principal Act :

It is hereby enacted in the twenty-seventh year of the Republic of India as follows :-

Short title and commencement.

- 1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1976.
- (2) It shall come into force at once and shall remain valid upto 31st March, 1977.

Amendment of Section 3 of Assam Act IX of 1950.

- 2. In the principal Act, in Section 3, the following proviso shall be added :-

Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1976 a further sum of five crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund of Assam.

The Sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the 31st day March, 1977, and shall be re-transferred from the Contingency Fund to the Consolidated Fund of Assam on or before the 1st April, 1977.

Services and purposes by Major Heads	Sums not exceeding
(1)	(2)
769 Appropriation to the Contingency Fund.	Rs. 5,00,00,000

Repeal and savings.

- 3. (1) The Assam Contingency Fund (Amendment) Ordinance, 1976 is hereby repealed. Assam Ordinance II of 1976.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twentyfirst day of August, 1976.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.